(No reply)

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MR. CHAIRMAN : The Question Hour is over

WRITTEN ANSWERS TO QUESTIONS

J. & K. STATE PEOPLE'S CONVENTION

*489. SHRI SITARAM JAIPURIA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the attention of the Government of India has been drawn to a news-item published in the "Times of India" dated 23rd February, 1970 in which Sheikh Abdullah has suggested to the Governments of India and Pakistan to permit 125 Kashmiris living in "Azad Kashmir" or in Pakistan to attend the proposed second plenary session of the Jammu and Kashmir State People's Convention to be convened in Srinagar in May this year, and
- (b) if so, what is the reaction of the Government of India thereto?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN): (a) Government have seen the news item referred to Seikh Abdullah had written to the Prime Minister suggesting that the Government of India should permit invitees from across the Ceasefire Line to come to attend a convention proposed to be convened by him in Srinagar in May next. He also mentioned in that letter that he was making a similar request to the President of Pakistan.

(b) Government have decided not to give permission.

जामिया मिलिया में आग लगाने के यस्त में शिक्षक का हाथ

*492 डा॰ भाई महाबीर : क्या गृह-कार्य मंत्री यह बताने की कुपा करेंगे कि : (क) क्या सरकार का ध्यान इस समाचार की ओर दिलाया गया है कि नवम्बर, 1969 में जामिया मिलिया, दिल्ली की लैबोरेटरी में आग लगाने का जो यत्न किया गया था उसमें उसी संस्था के किसी अध्यापक का हाथ होने के संकेत मिले हैं; और

to Questions

- (ख) यदि हां तो इस मामले के पूर्ण तथ्य क्या हैं; और
- (ग) इस मामले में अब तक क्या कार्य-वाही की गई है?

ttTEACHER'S COMPLICITY IN ARSON ATTEMPT IN JAMIA MILIA

*492. DR. BHAI MAHAVIR: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government's attention has been drawn to the news item that there are indications to the efTect that a teacher belonging to the Jamia Milia, Delhi had a hand in the attempt to set fire to the laboratory of the institution in November, 1969;
- (b) if so, what are the complete facts of the case; and
- (c) what action has so far been taken in this matter?]

गृह-कार्य मन्त्री (ी वाई० बी० **सन्हाण)**:
(क) सरकार ने इस संबंध में प्रेस रिपोर्ट देखी
है ।

- (ख) दिल्ली प्रशासन से प्राप्त सूचना के अनुसार, 20 अक्टूबर, 1969 को जामिया मिलिया के एक हिस्से में आग लगी थी। उसे दमकल द्वारा बुझा दिया गया।
- (ग) पुलिस द्वारा एक मामला दर्ज किया गया और कानून के अनुसार जांच-पड़ताल की गई। चूंकि पर्याप्त रूप में साक्ष्य नहीं मिल सका अत: मामले में अंतिम रिपोर्ट प्रस्तुत कर दी गई है।
 - t[] English translation.

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t[The MINISTER OF HOME AFFAIRS (SHRI Y^ B. CHAVAN) : (a) Government have seen press reports to this effect.

Written Answers

- (b) According to information received from the Delhi Administration, a fire broke out in a portion of the Jamia Milia, on October 20, 1969. It was extinguished by the fire brigade.
- (c) A case was registered by the police and investigated according to law. Since sufficient evidence could not be found, final report in the case has been submitted.]

MAXALITE ACTIVITIES IN WEST **BENGAL**

*493. SHRI KALYAN ROY: SHRI Z. A. AHMED:

Will the Minister of HOME AFFAIRS he pleased to state:

- (a) whether any report has been received from the Government of West Bengal regarding the rise in the activities of Naxalites in that State; and
- (b) if so, the areas and districts where the rise in their activities has been noticed?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN): (a) and (b) According to a report received from the Government of West Bengal, the extremists had stepped up their activities in some parts of Purulia, Bir-hhum, 24-Parganas, Nadia, Jalpaiguri, West Dinajpore, Darjeeling and Midna-pore districts. They were particularly trying to concentrate their activities in areas of Purulia. Birbhum, Bankura, West Dinajpore and Midnapore districts which adjoin Bihar.

PAY SCALES OF DELHI **TEACHERS**

- ♦494. SHRI KRISHAN KANT: Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to refer to the reply to Starred Question No. 624 given in the Rajya Sabha on the 17th December, 1969 and state:
- (a) whether Government have since taken any decision on the Report of the Committee on Petitions in the Rajya Sabha regarding the pay scales of Delhi teachers; and
 - (b) if so, what is the decision taken?
 - tt | English translation, 2-14 R.S./70

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRI BHAKT DARSHAN): (a) and (b) A statement is laid on the Table of the Sabha.

to Questions

STATEMENT

Pay scales of Delhi Teachers

The Committee on Petitions of the Rajya Sabha had following made the observations/recommendations on the Teachers Petition:

- (i) The Committee recommend that Government should find out ways and means to remove the grievances of the Delhi School teachers arising from the disparities of the pay scales by increasing the maximum of their pay scales.
- (ii) Government might also consider whether teachers, who have not derived any monetary benefit in the matter of fixation of pay, could be given an additional increment as recommended by the Delhi Administration.

So far as recommendation (ii) is concerned. the Government of India have since decided that the pay of all categories of teachers, whose scales of pay were revised,' should be fixed in the revised pay scales effective from 21-12-1967, at the next higher stage with date of annual increment unchanged. This has been done by deviating from the normal principles of pay fixation, as a very special case. This decision was taken keeping in view also the recommendation of the Committee of Petitions

So far as recommendation (i) is concerned, the matter has been carefully considered by the Government. The Government are, inter alia, of the opinion that a comparison in terms of percentage increases cannot be considered to be quite appropriate in this case considering that the revised scale of the Principals took into account also, inter-alia, the comparability of qualifications prescribed for the Principals to those of the University/College Teachers. A straight application of the arithmetic may not

therefore, be relevant in deciding the appropriate maximum Ito be allowed in the scales